

Central Administrative Tribunal
Principal Bench
CP-101/2005
MA-535/2005
OA-2138/2003

New Delhi this the 16th day of March, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Udai Ram
S/o Shri Roop Singh,
R/o 77/46, Shamji Mal Colony,
Circular Road, Shahdara, Delhi-110032.

-Applicant

(By Advocate: Shri Thomas Oommen)

Versus

Union of India through

1. Shri/Dr. Rakesh Mohan
The Secretary,
Ministry of Finance & Company Affairs,
Rajpath, North Block, New Delhi.

2. Smt. Komal Anand
The Secretary,
Department of Company Affairs
Shastri Bhavan, 5th Floor, A-Wing,
Dr. Rajendra Prasad Road, New Delhi.

-Respondents

(By Advocate: Shri M.K. Bhardwaj)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

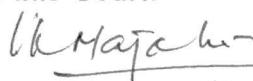
MA-535/2005

Learned counsel of the respondents in the OA heard on MA-535/2005 which has been made seeking time for implementation of the Tribunal's orders. Learned counsel stated that respondents would need four weeks' time for implementation of directions of this Court contained in order dated 2.12.2004 in OA-2138/2003. Respondents, in the OA, are granted four weeks' time to implement directions of this Court contained in order dated 2.12.2004. No further time shall be granted. MA-535/2005 stands disposed of accordingly.

CP-101/2005

CP-101/2005 stands disposed of in view of four weeks' time having been granted to the respondents for implementing directions of this Court.


(Meera Chhibber)
Member (J)


(V.K. Majotra) 16.3.05
Vice Chairman (A)